

BILL NO. 03 OF 2012

THE DELHI APPROPRIATION (NO. 1) BILL, 2012

A BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2011-12.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty third Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (No. 1) Act, 2012.

issue of
Rs. 983,67,30,000/-
from and out of
the Consolidated Fund
of the National Capital
Territory of Delhi for
the financial year
2011-2012

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate to the sum of rupees nine hundred eighty three crore sixty seven lakh thirty thousand only towards defraying the several charges which will come in the course of payment during the financial year 2011-2012 in respect of the services specified in column(2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE
(See sections 2 and 3)

(Rs. in thousands)

DEMAND NO.	SERVICES AND PURPOSES	Sums Not Exceeding			Total
		Voted by the Legislative Assembly	Charged on the Consolidated Fund		
1	2	3	4	5	
1	Legislative Assembly	Revenue	5292	966	6258
2	General Administration	Revenue	200	100	300
		Capital	400000	..	400000
3	Administration of Justice	Revenue	1085442	3863	1089305
4	Finance	Revenue	300	..	300
		Capital	50000	..	50000
5	Home	Revenue	300	950	1250
6	Education	Revenue	331782	700	332482
		Capital	148260	..	148260
7	Medical and Public Health	Revenue	732280	3645	735925
		Capital	100	..	100
8	Social Welfare	Revenue	1219488	..	1219488
		Capital	400	..	400
9	Industries	Revenue	33440	1647	35087
10	Development	Revenue	381842	..	381842
		Capital	100	..	100
11	Urban Development and Public Works	Revenue	1600	..	1600
		Capital	5432933	..	5432933
12	Loans	Capital	1100	..	1100
	Total		9824859	11871	9836730

STATEMENT OF OBJECTS AND REASONS

Sub-section (I) of section 29 read with clause (a) of sub-section (1) of section 30 of the Government of National Capital Territory of Delhi Act, 1991 (1 of 1992), provides for the appropriation out of the Consolidated Fund of the National Capital Territory of Delhi, of the moneys required to meet the additional expenditure charged on the Consolidated Fund and the supplementary grants made by the Legislative Assembly for the expenditure of the Government of National Capital Territory of Delhi. In pursuance of the aforementioned provisions of the said Act, it is proposed to introduce the Delhi Appropriation (No.1) Bill 2012 for the expenditure of the Government of National Capital Territory of Delhi for the financial year 2011-2012, in the Legislative Assembly of Delhi for its consideration and approval.

2. The Bill is intended to achieve the aforesaid objectives.

(Sheila Dikshit)
Finance Minister/Chief Minister

Delhi,
March, 2012

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Delhi Appropriation (No.1) Bill, 2012 does not seek to confer any additional power of legislation on any subordinate functionaries.